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O.A. No.119/2012

ORDER DATED 23rd OF FEBRUARY, 2012

K. Gurhandi Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri P.K. Padhi, Ld. Counsel appearing for the applicant, Ms. Swapna Mohapatra, Ld. ASC for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“(a) To direct the Respondents to consider the case of applicant for providing compassionate appointment at an early date in the next Circle Relaxation Committee meeting.”

3. During the course of hearing it was brought to our notice the representation dated 28.01.2012 made by the applicant vide Annexure-A/6 addressed to Respondent No.2 is pending for consideration. Sri Padhi, therefore, prayed that the applicant's grievance could be redressed if Respondent No.2 is directed to consider and dispose of the pending representation dated 28.01.2012 vide Annexure-A/6 within a specific time frame based on SPO's letter dt.23.12.2011 (Annexure-A/5). Also Sri Padhi submitted that the case of the applicant for compassionate appointment may be considered by the next CRC Meeting.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case,


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Respondent No.2 is hereby directed to consider and dispose of the pending representation vide Annexure-A/6 with a reasoned & speaking order in harmony with Rules/SPO's letter dt.23.12.2011 (Annexure-A/5) within a period of 60(sixty) days from the date of receipt of copy of this order. It is also further directed that the case of the applicant for compassionate appointment be also considered during the next CRC Meeting.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL. MEMBER


~~ADMN. MEMBER~~